

GOVERNMENT OF JAMMU AND KASHMIR  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat Srinagar/Jammu

Notification  
Jammu, the 12<sup>th</sup> of August, 2021

S.O. 273.- In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint following officers to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their territorial jurisdiction in District Budgam; namely:-

| S.No | Name of the Officer<br>S/Shri | Designation        | Place of Posting   |
|------|-------------------------------|--------------------|--------------------|
| 1.   | Mohammad Ayoub<br>Dar         | L/A Naib Tehslidar | Humbana,<br>Budgam |
| 2.   | Ghulam Hassan<br>Ganai        | L/A Naib Tehslidar | Nagam,<br>Chadoora |

By Order of the Government of Jammu and Kashmir

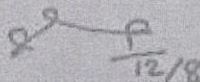
(Achal Sethi)  
Secretary to Government,

No. LAW-POWR/9/2021-10

Dated :- 12 -08- 2021

Copy to the:-

1. Principal Secretary to Government Revenue Department.
2. Financial Commissioner(Rev), J&K, Srinagar/Jammu.
3. Divisional Commissioner, Kashmir.
4. District Magistrate, Budgam. This is with reference to his letter No.DCB/JC/2021/914 Dated :- 05-08-2021
5. General Manager, Government Press, Kashmir for publication in an extra ordinary issue of the Government Gazette.
6. S.O. section, Department of Law, Justice and Parliamentary Affairs.  
(W.7.S.C)

  
12/8  
(Khurshheed Ahmad Bhat)

Additional Secretary to the Government